GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.2606

TO BE ANSWERED ON THE 11TH AUGUST, 2021/ SRAVANA 20, 1943 (SAKA)

BASIS OF RELIEF FUNDS DISBURSED TO STATES

2606. SHRI G.C. CHANDRASHEKHAR:
SMT. PHULO DEVI NETAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the basis and calculations on which relief funds are disbursed to states under the National Disaster Response Fund (NDRF);

(b) whether there is any procedure by which states can appeal the quantum of funds released, if the same is insufficient for relief efforts;

(c) if so, the details of the same and if not, the reasons therefor; and

(d) the details of funds disbursed under NDRF in FY 2021-22 as on date, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)

(a) to (c): The primary responsibility of disaster management, including undertaking disbursal of relief to affected people, rests with the State Governments. The Central Government supplements the efforts of the State Governments and provides requisite logistics and financial support. For providing relief to the affected people in case of 12 notified natural disasters, State Disaster Response Fund (SDRF) is placed at the disposal of the State Governments. Additional financial assistance is provided from National Disaster Response Fund (NDRF) in case of disaster of 'severe nature'.

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The allocation of SDRF to States is based on the recommendations of successive Finance Commissions, set up under Article 280 of the Constitution, from time to time. Further, the disbursal of assistance is governed by the Guidelines and Items and Norms of assistance from SDRF and NDRF, which are framed in consultation with all Stakeholders, including States and which are available on Ministry of Home Affairs website https://ndmindia.mha.gov.in/images/NDRFSDRF_06042017.pdf and https://ndmindia.mha.gov.in/images/pdf/SDRF-NDRFNorms-dated8april2015.pdf, respectively.

As per laid down procedure, a three tier system is followed for calculation of the additional financial assistance from NDRF. Firstly, an on-the-spot assessment is made by an Inter-Ministerial Central Team (IMCT), comprising of representatives of sectoral Ministries/Departments, alongwith officials of the State concerned. The report of IMCT is then considered by the Sub-Committee of National Executive Committee (SC-NEC) chaired by Union Home Secretary and consisting of representatives of various Ministries concerned. Subsequently, the recommendations of SC-NEC are considered and approved by the High Level Committee (HLC) chaired by Hon'ble Union Home Minister and consisting of Union Finance Minister, Union Agriculture Minister and Vice-Chairman, NITI Aayog as Members. Quantum of funds is released from NDRF after approval of HLC.

Further, the financial assistance under SDRF/ NDRF, in the wake of notified natural disasters, is given by way of relief and not for compensation of loss as suffered/claimed.

(d): State-wise details of funds released from under NDRF in Financial Year 2021-22 (as on 31.07.2021) are as under:-

(Rs. in crore)

Sl.No.	Name of State	Amount Released from NDRF during 2021-22 (as on 31.07.2021)
1.	Gujarat	1000.00
2.	Jharkhand	200.00
3.	Karnataka	629.03
4.	Maharashtra	701.00
5.	Odisha	500.00
6.	Tamil Nadu	213.51
7.	West Bengal	300.00
TOTAL		3543.54

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